

NOTIFICATION

Sub: Quotations for Binding and Re-binding of the Law Journals and Books of the Library Branch of the High Court Principal Bench, Bengaluru.

Sealed Quotations, in duplicate, from the recognized Binding Contractors will be received by the undersigned **on or before 4:00 P.M. of 13.11.2024** for Binding and Re-binding of Law Journals and Books of the Library Branch of the High Court Principal Bench for a period of three years from the date of executing the agreement by the Successful Tenderer, whose quotations are accepted by this High Court.

Quotations should be addressed to the Registrar General, High Court of Karnataka, Bengaluru-01 and superscribed as "**QUOTATIONS FOR BINDING AND RE-BINDING OF LAW JOURNALS AND BOOKS**". The quotation letter should also mention the reference Notification number and date of this High Court, failing which the quotation will be rejected.

Quotations should be accompanied with an **Earnest Money Deposit of ₹5,000-00 (Rupees Five Thousand only)** as security. The Earnest Money Deposit shall be made in the **form of Demand Draft** in favour of **The Registrar General, High Court of Karnataka, Bengaluru**. The Earnest Money Deposit will be refunded to the firms whose quotations are not accepted. Further all the binding firms are hereby requested to provide their GSTIN and PAN Numbers.

The successful tenderer will have to take up and execute the Binding work on the following conditions :-

1. He should be responsible for all losses and damages to Journals and Books, while in his custody during the period of contract.
2. He should use the following binding materials:

i.	Thread :	To be of best un-bleached linen of suitable thickness.
ii.	Tapes :	To be of best un-bleached linen of close strong texture.
iii.	Glue :	To be of best quality flexible glue mixed with copper sulphate to keep off insects.
iv.	Boards :	To be of good quality Mill Board.
v.	Leather & Calico :	To be of best quality

vi.	Cloth :	Best quality of cloth to be used on the spine of the book to connect the card board.
vii.	Gold :	To be of best English Gold
viii.	Gold Lettering:	To be done directly on the spine of the book by applying special leather colour or to be done on the leather stickers.

The following are the items of binding work being entrusted and the tenderer should indicate separate rates in respect of each item of work.

- i) BINDING OF BOOKS AND LAW JOURNALS: With Section Stitching using Half Leather and Calico with Gold Lettering
- ii) BINDING OF LAW JOURNALS: With Round Stitching using Half Leather and Calico with Gold Lettering
- iii) RE-BINDING OF BOOKS AND LAW JOURNALS:
Using Half Leather and Calico with Gold Lettering
- iv) REBINDING OF GAZETTES:
Using Full Calico and Gold Lettering

The right to accept the quotations irrespective of the rates offered rests absolutely with the Registrar General, High Court of Karnataka, Bengaluru.

In all matters of dispute, the decision of the Registrar General, High Court of Karnataka, Bengaluru shall be final and binding on the Contractor.

BY ORDER

**Sd/-
(V. NAGARAJA)
REGISTRAR (ADMN.)**

To:

- 1) Notice Board.
- 2) Binding Contractors.